

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-354(PB)/2022

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
Vs.
Shri Nath Resedenci Pvt Ltd Corporate Guarantor Respondent
of M/s. NIIL Infrastructure Private Limited
Principal Borrower

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Iswar Mohapatra and Mr. Markandey Kr. Singh, Adv.

ORDER

New IA-1908/2024

This is the 1st Progress Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)